

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.229 - **CP/36(AHM)2022**
With

ITEM No.230 - Co.Appl/14(AHM)2023 in Co.Appl/11(AHM)2023
ITEM No.231 – Co.Appl/11(AHM)2023
ITEM No.232 - Co.A/4(AHM)2023

Proceedings under Section 241-242
&
420 of Co. Act, 2013

IN THE MATTER OF:

Tulan Vinodrai Patel
V/s
Oceanic Foods Ltd & Ors

.....Applicant

.....Respondent

Order delivered on: 02/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Salil Thakore, Adv.
For the Respondent : Mr. Ravi Pahwa, Adv.

ORDER

CP/36(AHM)2022, Co.Appl/14(AHM)2023 in Co.Appl/11(AHM)2023,

Ld. Counsel for the applicant seeks permission to withdraw the application. This was agreed by Ld. Counsel for respondent. They have also filed withdrawal affidavit. In view of the same, permission is granted. Accordingly, CP/36(AHM)2022, Co.Appl/14(AHM)2023 are disposed-off as withdrawn.

Co.Appl/11(AHM)2023 & Co.A/4(AHM)2023

Ld. Counsel for the applicant seeks permission to withdraw the application. They have also filed withdrawal affidavit. In view of the same, permission is granted. Accordingly, Co.Appl/11(AHM)2023 & Co.A/4(AHM)2023 are disposed-off as withdrawn.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)